



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar

NOTIFICATION  
Srinagar, the 14<sup>th</sup> of August, 2016

SRO 270. - In exercise of the powers, conferred under section 34 of the Constitution of Jammu and Kashmir, the Governor is pleased to order that the remaining term of imprisonment of twenty eight (28) prisoners, mentioned in the Annexure hereto, shall be remitted with effect from 15<sup>th</sup> August, 2016.

By order of the Governor.

Sd/-

Principal Secretary to Government  
Home Department

No:Home/Jail/102/2001-Part-IV

Dated:14-08-2016

Copy to the:

1. Principal Secretary to the Hon'ble Governor.
2. Principal Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K.
4. Director General of Police (Prisons), J&K.
5. Divisional Commissioner, Jammu
6. Commissioner/Secretary to Govt., General Administration Department.
7. Inspector General of Police, Kashmir.
8. Inspector General of Police, Jammu.
9. Divisional Commissioner, Kashmir.
10. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
11. Special Secretary to Chief Secretary.
12. Concerned file.

(Mohammad Yaqoob Malik)  
Under Secretary to Government  
Home Department

